

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[*Translation*]

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

15.43 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

Insertion of new Part XVIA

[*English*]

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI C.P. MUDALA GIRIYAPPA: I introduce the Bill.

15.44 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of Section 34)

[*English*]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): Sir, I beg to move for leave to introduce a Bill further to amend the

Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted

SHRI MULLAPPALLY RAMACHANDRAN: I introduce the Bill.

15.44 1/2 hrs.

[*Translation*]

PROVISION OF EMPLOYMENT BILL*

SHRI PRAKASH KOKO
BRAHMBHATT: Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to provide employment to one member of every family.

[*English*]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide employment to one member of every family."

The motion was adopted

[*Translation*]

SHRI PRAKASH KOKO
BRAHMBHATT: I introduce the Bill.

15.45 hrs.

CITIZENS (PROVISION OF COMPULSORY HOUSING) BILL*

[*Translation*]

SHRI PRAKASH KOKO
BRAHMBHATT (Baroda): Mr. Deputy